

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00302/2018

Dated Monday the 5th day of March Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

K.Kulasekaran,
Aged about 43 years,
S/o. Krishnan, No. 32, I floor,
Vanjinathan Street, Govindasalai,
Puducherry 605013 employed as
Public Relations Assistant, Department of
Information and Publicity, Puducherry.Applicant

By Advocate Mr. M.Gnanasekar

Vs

Union of India,
rep by the Director, Department of
Information and Publicity,
Puducherry.Respondents

By Advocate Mr. R. Syed Mustafa

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“i. To set aside the order of the respondent dated 15.02.2018 made in No. 2579 / DIP / Estt. / E.II / PRA / 2017-18 / 2010 and to set aside the order of transfer made by the respondent in no. 2579/DIP/Estt./E-II/PRA/2017/1838 dated 23.10.2017 and consequently allow the applicant to rejoin his original place at Government Guest House, Indira Nagar, Puducherry with all consequential monetary and service benefits to which the applicant is entitled to in the normal course in the said post and

ii. Pass such further orders as are necessary to meet the ends of justice.

iii. Award exemplary cost and thus render justice.”

2. Learned counsel for the applicant submits that the applicant is aggrieved by Annexure A19 disposal of his representation against transfer by an order of an interim nature which states that his case had been referred to the medical board for examination and the report from medical board was awaited. Accordingly, the applicant would be satisfied if the respondent is directed to expedite the consideration of report of the medical board and take a view on the matter within a time limit to be set by the Tribunal.

3. Mr. R. Syed Mustafa takes notice for the respondent.

4. In view of the above submission, the respondent is directed to consider the representation of the applicant comprehensively and in

the light of the report of the medical board and pass a speaking order within a period of three weeks from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

**(R. Ramanujam)
Member(A)
05.03.2018**

SKSI